

कहा था कि ये विस्फोटक हमारे देश में भी बन सकते हैं। अब राम सुभग सिंह जी वहां जाकर आये, वह कहते हैं कि ये विस्फोटक और हथियार विदेशों से मिल रहे हैं। तो हम जानना चाहते हैं कि क्या यह सरकार है या परस्पर विरोधी बातों की गुत्थी, कभी न कभी इन चीजों की सफाई होगी या नहीं ?

श्री नन्बा : यह बात सही है कि मैंने कहा था कि जो कास्टिक एक्मप्लोसिब्ल यूज हो रहे हैं, वे यहां भी बन सकते हैं। जब तक और ज्यादा तहकीकात करके पता नहीं लगता है कि उसका ओरिजिन क्या है, तब तक कुछ नहीं कहा जा सकता।

श्री मधु लिमये : यह बात आपने उम दिन नहीं कही थी।

Shri Swell: Sir, I will revert to the information that Shri Hem Barua has passed on to the House. I would like to put the whole thing in a more proper perspective. Now, it would appear that on this particular day a jeep belonging to the Nagaland Government was carrying a number of people some of whom claimed themselves to be members of the underground Federal Government and from this jeep a document . . .

Shri Hem Barua: . . . documents.

Shri Swell: . . . alleged to be an incriminating document was recovered, mentioning the names of persons who might have connections with the explosion at Diphu. But there is nothing to prove convincingly that those members of the underground Naga Government who were going to Kohima at a certain crucial stage of peace negotiations had anything directly to do with the explosion. I will request this House, as I have requested in my speech last time to approach this question with a sense of responsibility and not to lose your head. I am as much an Indian as you are. You are not going to serve this country by losing your head and say-

ing that you will fight everybody. I would like to ask them whether, if the Government had immediately arrested all these people and even after arresting them these two explosions at Lumding and Diphu had occurred, these same members would not have said that the Government had done something precipitatedly and had infuriated the Nagas. That is what I would like to know from them.

Shri A. P. Sharma: On a point of order, Mr. Speaker. Mr. Swell has said that this House should approach this problem with a sense of responsibility. Is it justified?

Mr. Speaker: Everyone can make an appeal like that.

13.22 hrs.

PAPERS LAID ON THE TABLE

AUDIT REPORT (CIVIL), 1966

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri I beg to lay on the Table a copy of the Audit Report (Civil), 1966 on Revenue Receipts. [Placed in Library. See No. LT-6169/66].

EMERGENCY RISKS (GOODS) INSURANCE (AMENDMENT) SCHEME, 1966 ETC.

Shri B. R. Bhagat: I beg to lay on the Table:

- (1) A copy of the **Emergency Risks (Goods) Insurance (Amendment) Scheme, 1966** published in Notification No. S. O. 1036 in Gazette of India dated the 29th March, 1966 under sub-section (6) of section 5 of the **Emergency Risks (Goods) Insurance Act, 1962**. [Placed in Library. See No. LT-6170/66].
- (2) A copy of the **Emergency Risks (Factories) Insurance (Amendment) Scheme, 1966** published in Notification No. S. O. 1037 in Gazette of India

dated the 29th March, 1966 under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962. [Placed in Library. See No. LT-6171/66].

- (3) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1965 along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-6172/66].

MINISTERS' RESIDENCES (AMENDMENT) RULES, 1966, ETC.

The Deputy Minister in the Ministry of Works, Housing and Urban Development (Shri Bhagawati): On behalf of Shri Mehr Chand Khanna I beg to lay on the Table:

- (1) A copy of the Ministers' Residences (Amendment) Rules, 1966 published in Notification No. G.S.R. 514 in Gazette of India dated the 9th April, 1966, under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-6173/66].
- 2(i) A copy of the Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-6174/66].

13.22½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

(i) MINUTES

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Thirteenth to Sixteenth Sittings of the Committee on Subordinate Legislation.

FIFTH REPORT

Shri S. V. Krishnamoorthy Rao: I beg to present the Fifth Report of the Committee on Subordinate Legislation.

13.22½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

HUNDRED AND SEVENTH REPORT

Shri S. V. Krishnamoorthy Rao (Shimoga): I beg to present the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions.

13.23 hrs.

ESTIMATES COMMITTEE

HUNDRED AND SEVENTH REPORT

Shri A. C. Guha (Barasat): I beg to present the Hundred and seventh Report of the Estimates Committee on the Ministry of Industry—Organisation of the Development Commissioner, Small Scale Industries—Rural Industrialisation.

13.23½ hrs.

CORRECTION OF ANSWER TO S. Q. No. 750 RE. RAID IN BOMBAY

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): While replying to supplementaries on Starred Question No. 750 on the floor of this House on the 24th March, 1966, I had stated the value of 85.6 Kgs. of